

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1960, which was passed by the Lok Sabha at its sittings held on the 18th August, 1960, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of Rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 18th August, 1960, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

the Air Corporation Employees' Union.

The Deputy Minister of Civil Aviation (Shri Mohiuddin): Sir, the statement covers about four pages. If you will permit me, Sir, I will place it on the Table of the House.

Shri S. M. Banerjee (Kanpur): Sir, at least a summary may be given.

Mr. Speaker: Is the hon. Deputy Minister able to give a summary? I think he is not ready with a summary. The statement may be laid on the Table of the House.

Shri Mohiuddin: Sir, I lay the statement on the Table of the House. [See Appendix III, annexure No. 67].

12.16 hrs.

MOTION RE: INTERNATIONAL SITUATION—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Jawaharlal Nehru on the 31st August, 1960, namely:—

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration."

The hon. Prime Minister—

Shri Nath Pai (Rajapur): Mr. Speaker, Sir, may I make a request to the Prime Minister? Yesterday, he referred that the current session of the United Nations Assembly is a very important one and heads of Governments will be probably going. Is there any possibility that the Prime Minister of India is also likely to move? Will he tell the House?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Mr. Speaker, Sir, I shall endeavour to meet some of the points and criticisms raised on the debate

12.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

THREATENED STRIKES BY THE BOMBAY REGIONAL COMMITTEE OF THE AIR CORPORATION EMPLOYEES UNION.

Shrimati Ila Palchoudhuri (Nabadwip): Sir, Under Rule 197, I beg to call the attention of the Minister of Transport and Communications to the following matter of urgent public importance and I request that he may make a statement thereon:—

The threatened strike by the Bombay Regional Committee of